

(d) what is the amount of assistance already given by the Government of India;

(e) what assistance is requested by the State Government from the Central Government; and

(f) what are the works already done and proposed to be done; give details?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b). The State Government has intimated that a programme for Rs. 45 crores for anti-sea-erosion works during 6th five year plan has been proposed. The Central assistance likely to be available for these works during the plan period is of the order of Rs. 22 crores subject to the approval by Planning Commission.

(c) The State Government has reported an expenditure of Rs. 6.53 crores during 1980-81 and Rs. 5.80 crores during 1981-82 upto end of January, 1982.

(d) The Central Government has provided a loan assistance of Rs. 3.50 crores during 1980-81 and an equal amount has been released during 1981-82.

(e) The State Government has requested for an additional assistance of Rs. 2.85 crores during 1981-82.

(f) Against the 320 Km. of vulnerable coastline, 253 Km. has been protected so far upto March, 1981. The State Government programmed to construct 18 Km. of new sea wall and reformation of 10 Km. of existing sea wall during 1981-82.

Fishing Agreements with foreign Countries for fishing in Arabian Sea and Indian Ocean

7620. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the details of the fishing agreement if any with other countries made by India in respect of fishing in the Arabian Sea and the Indian Ocean; and

(b) whether these agreements are strictly followed?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No fishing agreement has been made by India with any country in respect of fishing in the Arabian Sea and the Indian Ocean.

(b) Does not arise.

Allotment of Flats by DDA under HUDCO Scheme

7621. SHRI JITENDRA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that the DDA had announced on Dewali the allotment of some flats under HUDCO scheme saying that the same would be made in due course;

(b) if so, whether DDA has allotted flats to the eligible registrants by now; and

(c) if not, the reasons therefor and whether 'due course' would be defined in unambiguous terms so that DDA may not take recourse to the unambiguous terms every now and then and by what time the allotment will be made?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The draw was held on 31-3-82 and the process of allotment has, thus, started.

(c) Does not arise.

Establishment of Farm Science Centres

7622. SHRI MOHAN LAL PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of details of Farm Science Centres functioning in the country;

(b) whether there is any proposal to establish more Farm Science Centres in the country for the benefit from the latest development technology for increasing agricultural productivity in the country,

(c) if so, the details thereof; and

(d) if not, whether Government will consider to have such Centres?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Thirty one Krishi Vigyan Kendras (Farm Science Centres) are functioning in the country at present.

(b) Yes, Sir.

(c) The Indian Council of Agricultural Research proposes to establish about 50 more Farm Science Centres in the country during the Sixth Five Year Plan in order to strengthen vocational training for farmers, farm women and young farmers.

(d) Does not arise.

News-item captioned 'Science meet backs Chipko'

7623. SHRI JITENDRA PRASAD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn towards an article captioned 'Science meet backs Chipko' published in the *Hindustan Times* dated 12th January, 1982;

(b) whether Government have considered the recommendations of the 68th Science Congress at Varanasi in January last regarding protection of trees in the hilly areas to avoid land slides, a 25-year moratorium on tree felling etc.; and

(c) if so, the outcome thereof and the follow-up action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) and (b). Yes, Sir.

(c) A 25-year moratorium recommended would not be feasible. The fellings in forests are done according to scientific principles to ensure that whatever is removed is adequately compensated by re-

generation either by natural or artificial means. The areas which are susceptible to land slides and soil erosion are kept out of fellings.

The question of creation of Biosphere reserves is being examined. A Committee headed by Professor K. N. Kaul is going into the entire question of forest fellings, tree conservation and ecological balance and their improvement in U.P. Himalayas.

Sale of Vanaspati at high rate in Delhi

7624. SHRI NAVIN RAVANI: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that vanaspati is being sold in Delhi at higher rate than fixed by Government;

(b) if so, at what rate and what are the reasons; and

(c) what measures are being taken to sell it at control rate to the public?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) According to the Delhi Administration, no instance of over-charging was reported to them.

(b) and (c). The industry has been maintaining a voluntary price restraint so as to sell vanaspati at an ex-factory price not exceeding Rs. 217/- inclusive of excise duty for a tin of 16.5 kg. The prices of small packs are correlated with the price of a 16.5 kg. tin. The industry has been asked to keep the price arrangement effective at all levels—producers' wholesalers' and retailers. The voluntary price arrangement is, by and large, being maintained.

Residential Plots allotted by DDA out of the Discretionary Quota

7625. SHRI KRISHNA KUMAR GOYAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the DDA in Delhi is empowered for allotment of residential plots under its discretionary quota, if so, the number of plots allotted under the